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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 223/2017 In TP No. 170/621A/NCLT/AHM/2016 (New)
CA No. 73/621A/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017**

Name of the Company: Rajeshkumar B. Bhrambhatt
(Safal Buildcon Pvt. Ltd.)

Section of the Companies Act: Section 129 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	MAHESH C GUPTA	PCS	1) Superw Brambhatt	} Mahesh Gon
2.			2) Rajesh Brambhatt	

ORDER

Learned PCS Mr. M.C. Gupta present for Applicant No.2 and 3. None present for ROC.

Proof of service of notice of date of hearing filed.

Heard arguments of Learned PCS for Applicants in IA 223/2017.

This application is filed by petitioner no. 2 in TP 170/2016 to withdraw TP 170/2016.

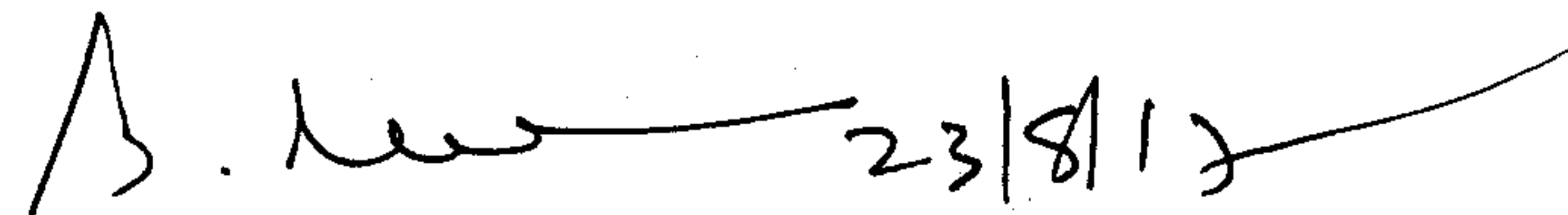
TP 170/2016 is filed by Applicant and other petitioner seeking compounding of violation of section 129 of Companies Act, 2013 for the financial year 2013- 2014.

In this application it is stated that due to mis-interpretation of section 129 of Companies Act, 2013 the compounding application TP 170/2016 is filed and in fact the violation is covered by section 96 of Companies Act, 1956 for which TP 172/2016 was filed and disposed of imposing compounding fee.

Without going into the aspect whether the violation of section 129 included in section 96 of Companies Act, 1956 or not, applicant is permitted to withdraw TP 170/2016.

However, it is for the ROC to take further action in the matter in case if there is violation of section 129 of Companies Act, 2013 as if the applicant did not come for compounding.

Application is disposed of accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 23rd day of August, 2017.